

Statement - II*Current Status of Sector Skill Councils (SSC)*

Sl. No.	Name of Skill Council	Status
1	Automotive Skill Development Council (ASDC)	Incorporated
2	Security Knowledge and Skills Development Council (SKSDC)	Incorporated
3	Retailers Association Skill Council of India (RASCI)	Incorporated
4	Film, Media, Broadcasting, Entertainment and Animation Skill Council	Approved by NSDC Board Under incorporation
5	IT/ITES SSC	Approved by NSDC Board Under incorporation
6	Healthcare SSC	Approved by NSDC Board Under incorporation
7	Foundry SSC	Under Consideration at NSDC
8	BFSI SSC	Approved by NSDC Board Under incorporation
9	Electronics SSC	Under Consideration at NSDC
10	Leather SSC	Under Consideration at NSDC
11	Gems and Jewellery SSC	Approved by NSDC Board Under incorporation
12	Rubber Skill Council	Under Consideration
13	Handicraft SSC	Under Consideration
14	Construction SSC	Under Consideration
15	Agriculture	Under Consideration

Fixation of NFLMW and VDA

3675. SHRI RAMA CHANDRA KHUNTIA : Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether there was a direction of Hon'ble Supreme Court in *Repttakos Co. V/s. Workers Union, 1992* and the recommendation of Indian Labour Conference (15th ILC 1957) to fix a National Floor Level Minimum Wages and Variable Dearness Allowance (VDA);

(b) if so, the action taken in this regard; and;

(c) whether all wages including the minimum wages is being paid by bank or post office only?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE) : (a) and (b) No, Sir. There is no direction of Hon'ble Supreme Court in *Reptakos Co. Vs. Workers Union, 1992* and the recommendation by the Indian Labour Conference, held in 1957 regarding fixing the National Floor Level Minimum Wage (NFLMW) and Variable Dearness Allowance (VDA). The concept of National Floor Level Minimum Wage was mooted on the basis of the recommendations of the National Commission on Rural Labour (NCRL) in 1991 and VDA in terms of recommendation of the Labour Ministers' Conference held in 1988.

The NFLMW was initially fixed by Central Government at Rs. 35/- in 1996. The NFLMW was subsequently revised from time to time on the basis of increase in the Consumer Price Index. The latest rate of NFLMW is Rs. 115/- per day with effect from 01.04.2011. Since the NFLMW is a non-statutory measure, there is a proposal to amend the Minimum Wages Act, 1948, *inter alia*, to make NFLMW statutory and to cover all employments under the schedule of the Act. The Variable Dearness Allowance is revised twice a year to offset the impact of price rise as reflected in the Consumer Price Indices.

(c) As per the provision contained in Section 6 of the Payment of Wages Act, 1936 all wages shall be paid in current coin or currency notes or in both. However, the employer may, after obtaining the written authorization of the employed person, disburse the wages either by cheque or crediting the wages in the employee's bank account.

Amendment to Payment of Gratuity Act, 1972

3676. SHRI RAMA CHANDRA KHUNTIA : Will the Minister of LABOUR AND EMPLOYMENT be pleased to state whether Government has any proposal to amend the Payment of Gratuity Act, 1972 and give 30 days gratuity for each year of service instead of 15 days for one year and without keeping the upper limit of payment of gratuity?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE) : There is no such proposal presently under consideration of the Government.

Allocation of funds for accommodation of bonded labourers in Chhattisgarh

†3677. SHRI SHIVPRATAP SINGH : Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the amount of central share allocated to Chhattisgarh with regard to bonded labourers and accommodation for labourers;

† Original notice of the question was received in Hindi.